

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 2261

TO BE ANSWERED ON WEDNESDAY, THE 15<sup>TH</sup> MARCH, 2017.

SPEEDY APPROVAL OF BILLS PASSED BY STATE LEGISLATURES

2261. SHRI N.K. PREMACHANDRAN

Will the Minister of LAW AND JUSTICE be please to state:

- (a) whether the Government proposes to implement a mechanism for speedy disposal of Bills passed by the legislatures pending for the assent of President of India;
- (b) if so details thereof;
- (c) the details of the Bills passed by the State legislatures pending with the Union Government for the assent of President of India, State-wise;
- (d) the details of the Bills passed by the Kerala Legislative Assembly pending with the Union Government for the assent of President of India;
- (e) the details of the action taken by the Union Government on Bills passed by Kerala Legislative Assembly sent for the assent of President of India;
- (f) whether the Government proposes to stipulate a time frame to take a decision on the Bills passed by Legislative Assemblies including Kerala; and
- (g) if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

- (a) to (g) The information is being collected and will be laid on the Table of the House.

